21.50 hrs.

MOTION RE: CONTEMPT OF THE HOUSE BY SOME PERSONS IN VISI-TORS' GALLERY

MR. DEPUTY-SPEAKER: As the House is aware, at about 16.15 hours today, two visitors calling themselves Pratap Singh Chaudhary son of Shri Ram Singh Sorain and Naie Singh son of Shri Prithvi Singh shouted slogans from the Visitors' Gallery. The Watch and Ward Officer took them into custody immediately and interrogated them. The visitors have made statements but have not expressed any regret for their action.

I bring this to the notice of the House for such action as it may deem fit.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIA-MENTARY AFFAIRS (SHRI P VEN-KATASUBBAIAH): Sir, with your permission I beg to move this motion:

"This House resolves that the persons calling themselves Pratap Singh Chaudhary son of Shri Ram Singh Sorain and Nafe Singh son of Shri Prithvi Singh, who shouted slogans at about 16.15 hours today from the Visitors' Gallery and whom the Watch and Ward Officer took into custory immediately, have committed a grave offence and are guilty of the contempt of this House."

"This House further resolves that they be let off with a stern warning on the rising of the House today."

MR. DEPUTY-SPEAKER: The question is:

"This House resolves that the persons calling themselves Pratap Singh Chaudhary son of Shri Ram Singh Sorain and Nafe Singh son of Shri Prithvi Singh, who shouted slogans at about 16.15 hours today

from the Visitors' Gallery and whom the Watch and Ward Officer took into custody immediately, have committed a grave offence and are guilty of the contempt of this House.

This House further resolves that they be let off with a stern warning on the rising of the House today."

The motion was adopted.

21.51 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha Rajya Sabha, at its that the sitting held on the 16th September, 1981, agreed without any amendment to the Burmah Oil Company [Acquisition of Shares of Oil India Limited and of the Undertakings in India of Assam Oil Company Limited and the Company (India Burmah Oil Trading) Limited Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 7th September, 1981,"
- (ii) "In accordance with the provisions of Rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th September, 1981, agreed without any amendment to the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Bill, 1981,